



RBI/2014-15/542

DBR. AML. No. 14900/ 14.06.001/ 2014-15

April 7, 2015

**The Chairpersons / CEOs of all Scheduled Commercial Banks/ Regional Rural Banks /Local Area Banks / All India Financial Institutions**

Dear Sir/ Madam,

**Implementation of Section 51-A of UAPA, 1967- Updates of the UNSCR 1988(2011) Taliban Sanctions List**

Please refer to our [circulars DBR. AML. No. 9476/14.06.001/2014-15 dated December 26, 2014](#) on the captioned subject, releasing 9<sup>th</sup> update of 2013 and 3<sup>rd</sup> update of 2014 regarding UNSCR “1988 Sanctions List”, i.e. list of Individuals and entities linked to Taliban.

2. Ministry of External Affairs (MEA), UNP Division has now forwarded [1<sup>st</sup> update of 2015 dated March 27, 2015](#) regarding addition of the entries to the Committee’s List (1988 list- Taliban Sanctions). Links to the press releases is given below:

<http://www.un.org/press/en/2015/sc11843.doc.htm>

Press releases in which the relevant changes to the list are announced are posted on the Committee’s website at the following URL:

<http://www.un.org/sc/committees/1988/pressreleases.shtml>

A link to updated list of individuals and entities linked to Taliban incorporating all the above updates is available at <http://www.un.org/sc/committees/1988/1988.pdf>.

3. Banks/ All India Financial Institutions are required to update the list of individuals/ entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

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हिंदी आसान है, इसका प्रयोग बढ़ाइए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above.

Yours faithfully,

(Thomas Mathew)  
General Manager  
Encl.: as above